

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 02  
IA No. 223/JPR/2024  
IA No. 256/JPR/2024  
CP No. (IB)- 158/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**M/s Balaji Lifestyle Technologies Pvt. Ltd.**

**...Operational Creditor/Applicant**

**Versus**

**M/s Excel Technovation Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Liquidator : Prashant Agarwal, Liquidator  
For the Applicant : Kapil Sharma, Adv.

**ORDER**

**IA No. 223/JPR/2024**

Heard Mr. Prashant Agarwal, Liquidator present in person. This is Second Progress Report as on 31.03.2024 prepared by the Liquidator under Regulation 15 of IBBI (Liquidation Process) Regulations, 2016. This Report is taken on record subject to just exception. IA No. 223/JPR/2024 stands disposed of accordingly.

**IA No. 256/JPR/2024**

Heard Mr. Kapil Sharma, Adv. appearing on behalf of the Applicant. Mr. Prashant Agarwal, Liquidator accepts/ waives formal notice in this application. It is directed that complete set of paper book be furnished to the Liquidator. Reply,

Sd-

Sd-

if any, may be filed within 2 weeks with an advance copy to the opposite counsel.

List the IA on 11.06.2024.

List the matter on 11.06.2024.

Sdr

(Rajeev Mehrotra)  
Technical Member

Sdr

(Deep Chandra Joshi)  
Judicial Member

May 13, 2024